

National Company Law Tribunal

Allahabad Bench

CP NO. 6/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017

NAME OF THE COMPANY: *Kashi Nath Seth Sauraf Pvt Ltd*

SECTION OF THE COMPANIES ACT: *U/S 381/394 of The Companies Act, 1956*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>Pradeep Tiwari</i>	<i>Lawyer</i>	<i>Reluctance</i>	<i>[Signature]</i>
<u>2.</u>				

CP No.6/2016

Advocate, Sri Pradeep Tiwari, for the petitioner company. In the present matter, the representation of affidavit of Sri Mahesh Kumar, Regional Director, Ministry of Corporate Affairs is filed.

Keeping in view of the observation/comment of the R.D. made in his affidavit at para 6 and 7, the attention of the petitioner counsel was drawn. He proposes to file a supplementary / reply affidavit by giving undertaking for statutory compliances to be made by the petitioner company as and when the scheme is sanctioned. Hence, the time is granted.

'The matter be listed on 30<sup>th</sup> August, 2017.

Date: 18.08.2017

*Sd*  
Shri H.P. Chaturvedi (Member (Judicial))